

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 610**  
**IB-11/ND/2024**

**IN THE MATTER OF:**  
**M/S White Line Enterprises**

**...PETITIONER**

**Vs.**

**Mr Sahil Chugh**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For Bank of Baroda**

**:**  
**:Adv. Prajwal Chauhan for Adv.**  
**Harsh Garg**

**For the RP**  
**For the Respondent**

**:Mr. Kunal Godhwani, Adv.**  
**:**

**ORDER**

Ld. Counsel on behalf of Resolution Professional is present and submitted that have filed their report under Section 99, however the same is not reflected on the e-portal. In view of this, list the matter on **04.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**